

FIR No.21572/2020
U/s.379/411/34 IPC
PS Punjabi Bagh

24.09.2020

This is an application for releasing vehicle bearing registration No.DL8C AV 0928 on superdari moved by the applicant Puneet Malhotra.

Present:- Ld. APP for the State.
Ld. Counsel for the applicant.

Perused. It is submitted that ld. Counsel for the applicant that vehicle is registered in the name of Pramod Petroleum Industries and the applicant is one of the partner in the said firm.

Perused the reply of IO. IO has no objection to the application.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", AIR 2003 SC 638, wherein it has been held,

"68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **Crl. M.C. No. 4485/2013 dated 10.09.2014**.

Considering the facts and circumstances as law laid down in the above said case laws, let the vehicle in question bearing registration number **No. DL8C AV 0928** be released to the applicant on furnishing **security bond as per valuation report of the vehicle**. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant / registered owner as per directions of Hon'ble Supreme Court. **Photographs of the vehicle be taken by the SHO /IO concerned as mentioned above and shall file the same along with negatives/CD along with challan in the court. Cost of the photographs shall be borne by the applicant / registered owner. The panchnama be also prepared (as mentioned above) before releasing the vehicle.**

Copy of this order be given *dasti* to the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

(Manu Vedwan)

MM/West/THC/Delhi:24.09.2020

FIR No.81/20
Case No.2352/20
PS Punjabi Bagh

24.09.2020

The present case was earlier adjourned en-block on 02.04.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Accused is in JC.

Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby take cognizance of the offence. Let copy of charge sheet be supplied to the accused through jail superintendent concerned.

Be put up for further proceedings on 08.10.2020.


(Manu Kedwan)

MM-01(West)/THC:Delhi

24.09.2020

FIR No.778/20
U/s. 379/411 IPC
PS Punjabi Bagh

24.09.2020

This is an application for releasing of cash of Rs.12,900/- on superdari moved by applicant Sh. Naseem.

Present:- Ld. APP for the State.
Applicant Naseem in person.

IO Reply perused as per which he has no objection to release the aforesaid cash to the rightful owner. It is submitted by applicant that he is the rightful owner of the aforesaid cash and **he shall indemnify if some other person is found to be rightful claimant of the aforesaid cash amount.**

Instead of releasing the cash on superdari, I am of the considered view that the same has to be released as per directions of Hon'ble Supreme Court in case titled as "Sunder Bhai Ambalal Desai Vs. State of Gujrat", AIR 2003 SC 638, wherein it has been held,

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as "Manjit Singh Vs. State" in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and law laid down in the above said case laws, let the aforesaid recovered cash in the present case be released to the applicant on furnishing **security bond as per valuation report of the cash**. IO is directed to get the valuation done of the aforesaid cash prior to releasing the same to the applicant as per directions of Hon'ble Supreme Court. IO is directed to take colour photographs of each currency note prior to its release. **IO to release the abovesaid cash after due verification of identity as well as ownership of the applicant. Applicant is also directed to furnish an indemnity bond before IO. Photographs of the cash taken by the SHO /IO concerned as mentioned above, shall be filed the same along with negatives/CD along with challan in the court. Cost of the photographs shall be borne by the applicant. The panchnama be also prepared (as mentioned above) before releasing the cash.**

Copy of this order be given *dasti* to applicant. Application disposed of accordingly. Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

(Manu Vedwan)

MM/West/THC/Delhi:24-09-2020

FIR No.200/16
PS Punjabi Bagh

24.09.2020

Present: Ld. APP for the State.
Ld. Counsel for the accused.

An application for grant of bail is moved on behalf of accused
Arun Nangia.

It is submitted by ld. Counsel that inadvertently application for
bail is moved and same may kindly be treated as cancellation of proceedings
u/s 82 Cr.P.c.

Heard. Perused the file. In view of submissions made, the
proceedings u/s 82 Cr.P.C. qua the accused Arun Nagia stands stayed till
NDOH.

Copy of order be sent to ld. Counsel through whatsapp.
Be put up on date fixed i.e. 04.11.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
24.09.2020

FIR No.774/2020
u/s 379356/411 IPC
PS Punjabi Bagh
S/v **Sudhir**

24.09.2020

Present: Ld. APP for the State.

Ld. Counsel for the accused connected through Cisco Webex meet application.

Vide this order I will dispose off the bail application moved on behalf of accused. It is submitted by Ld. Counsel that accused has been falsely implicated in the present case. It is also submitted that nothing has been recovered from the possession of accused. It is further submitted that investigation in the present case is complete and accused is no more required any custodial interrogation. It is also submitted that accused has no previous involvement. It is further submitted that accused is ready to abide by the terms of the bail.

Ld. APP for the State has opposed the bail stating that accused may tamper with the evidence if released on bail at this stage.

Heard. Perused. Considering the abovesaid submissions and the fact that recovery has already been effected and accused has no previous involvement, accused / applicant is no more required for any custodial interrogation, accordingly, accused **Sudhir** is granted bail on furnishing personal bond in sum of Rs.10,000/- with one surety of like amount subject to the satisfaction of the jail superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidences in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before this court on each and every date of hearing.

Accused be released from JC if not required in any other case. Copy of this order be sent to Jail Superintendent concerned. Copy of this order be sent to ld. Counsel through whatsapp.

(Manu Vedwan)

MM-01(West)/THC:Delhi:24.09.2020

FIR No.1019/2020
u/s 379/411/34 IPC
PS Punjabi Bagh
S/v Rohit @ Getha

24.09.2020

Present: Ld. APP for the State.
Ld. Counsel for the accused connected through Cisco Webex
meet application.

Vide this order I will dispose off the bail application moved on behalf of accused. It is submitted by Ld. Counsel that accused has been falsely implicated in the present case. It is also submitted that nothing has been recovered from the possession of accused. It is further submitted that alleged recovery has already been effected and accused is no more required for any custodial interrogation. It is further submitted that accused is ready to abide by the terms of the bail.

Ld. APP for the State has opposed the bail stating that accused may tamper with the evidence if released on bail at this stage.

Heard. Perused. Considering the abovesaid submissions and the fact that recovery has already been effected, accused / applicant is no more required for any custodial interrogation, accordingly, accused **Rohit @ Getha** is granted bail on furnishing personal bond in sum of Rs.10,000/- with one surety of like amount subject to the satisfaction of the jail superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidences in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before this court on each and every date of hearing.

Accused be released from JC if not required in any other case. Copy of this order be sent to Jail Superintendent concerned. Copy of this order be sent to Id. Counsel through whatsapp.

(Manu Vedwan)

MM-01(West)/THC:Delhi:24.09.2020

e-FIR No.16629/2020
u/s 379 /411 IPC
PS Punjabi Bagh
S/v **Karan @ Madari**

24.09.2020

Present: Ld. APP for the State.

Ld. Counsel for the accused connected through Cisco Webex meet application.

Vide this order I will dispose off the bail application moved on behalf of accused. It is submitted by Ld. Counsel that accused has been falsely implicated in the present case. It is also submitted that nothing has been recovered from the possession of accused. It is further submitted that alleged recovery has already been effected and accused is no more required for any custodial interrogation. It is further submitted that accused is ready to abide by the terms of the bail.

Ld. APP for the State has opposed the bail stating that accused may tamper with the evidence if released on bail at this stage.

Heard. Perused. Considering the abovesaid submissions and the fact that recovery has already been effected, accused / applicant is no more required for any custodial interrogation, accordingly, accused **Karan @ Madari** is granted bail on furnishing personal bond in sum of Rs.10,000/- with one surety of like amount subject to the satisfaction of the jail superintendent concerned.

- subject to the following conditions:
1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
 2. That he shall not tamper with the evidences in any manner.
 3. That in case of change of his residential address, he shall intimate the court about the same, and
 4. That he shall regularly appear before this court on each and every date of hearing.

Accused be released from JC if not required in any other case. Copy of this order be sent to Jail Superintendent concerned. Copy of this order be sent to Ld. Counsel through whatsapp.

(Manu Vedwan)

MM-01(West)/THC/Delhi:24.09.2020

FIR No.WD-PB-000879/2020
u/s 379/411 IPC
PS Punjabi Bagh
S/v Manoj Kumar

24.09.2020

Present: Ld. APP for the State.

Ld. Counsel for the accused / applicant Manoj Kumar.

Reply from jail superintendent received as per which the requisite verification of the surety deposit has been undertaken by this office and the release of the accused is pending due to non receipt of Surety verification from SHO PS Dayal Pur, North East District, New Delhi.

Copy of the reply supplied to the ld. Counsel through whatsapp.

In view of aforesaid, application is disposed of accordingly.


(Manu Vedwan)

MM-01(West)/THC:Delhi

24.09.2020

FIR No.650/2020
U/s.392/394/34 IPC
PS Punjabi Bagh

24.09.2020

This is an application for releasing vehicle bearing registration No.DL8S CK 1811 on superdari moved by the applicant Dharmender.

Present:- Ld. APP for the State.

None for the applicant.

Perused the reply of IO. IO has no objection to the application. Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", AIR 2003 SC 638, wherein it has been held,

"68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances as law laid down in the above said case laws, let the vehicle in question bearing registration number No. DL8S CK 1811 be released to the applicant on furnishing security bond as per valuation report of the vehicle. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant / registered owner as per directions of Hon'ble Supreme Court. Photographs of the vehicle be taken by the SHO / IO concerned as mentioned above and shall file the same along with negatives/CD along with challan in the court. Cost of the photographs shall be borne by the applicant / registered owner. The panchnama be also prepared (as mentioned above) before releasing the vehicle.

Copy of this order be given dasti to the applicant.
Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

(Manu Vedwan)

MM/West/THC/Delhi:24.09.2020

FIR No.179/2020
U/s. 279/304A IPC
PS Punjabi Bagh

24.09.2020

This is an application for releasing vehicle No. DL4S CT 6502 on superdari moved by the applicant Ramesh.

Present:- Ld. APP for the State.
None for applicant.

It is mentioned in the application that vehicle is registered in the name of applicant. Heard. Perused the reply of IO and IO has no objection to the release of the aforesaid vehicle to the rightful owner.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", AIR 2003 SC 638, wherein it has been held,

"68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and law laid down in the above said case laws, let the vehicle in question bearing registration number DL4S CT 6502 be released to the applicant on furnishing **security bond as per valuation report of the vehicle**. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant as per directions of Hon'ble Supreme Court. IO shall also verify the insurance of the aforesaid vehicle. Photographs of the vehicle be taken by the SHO /IO concerned as mentioned above and shall file the same along with negatives/CD along with challan in the court. Cost of the photographs shall be borne by the applicant. The panchnama be also prepared (as mentioned above) before releasing the vehicle.

Copy of this order be given *dasti* to applicant. Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

(Mand Vedwan)

MM/West/THC/Delhi:24.09.2020

Cr. Case 8431/2018
STATE Vs. HARSH GUPTA
235 /2018 (Punjabi Bagh)

24.09.2020

The present case was earlier adjourned en-block on 28.05.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

None for complainant.

In view of overall circumstances and in the interest of justice, be put up for purpose fixed on 07.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
24.09.2020

FIR No. 390/19, PS Punjabi Bagh
State Vs Mohd Ikram @ Arif
U/s 387 IPC

23-09-2020

Present: Ld. APP for the State.
Learned Counsel Sh. Sunil Tomar is present through Cisco Webex meet application.

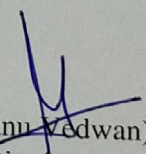
This is an application moved by the Ld Counsel for the accused applicant Mohd Ikram @ Arif under section 437 Cr PC for grant of interim bail for a period of 3 months.

It is submitted by Id. Counsel that bail of the accused / applicant has been extended till 31.10.2020 in case FIR No.389/2019 under section 302 Indian Penal Code and section 25/27 of Arms Act by the Hon'ble Sessions Court.

Heard. In view of overall circumstances, the bail of the accused / applicant Mohd. Ikram @ Arif in the present case is also extended till 31.10.2020 subject to previous conditions of bail.

The applicant/accused shall surrender before the concerned Jail Superintendent after expiry of interim bail period. The copy of this order be sent to the concerned Jail Superintendent.

The application is accordingly disposed off.


(Manu Vedwan)
MM: West District: THC
Delhi / 23-09-2020

Ct. Cases 12757/2018
AMIT GUPTA Vs. SAURABH GUPTA
/2018 (Punjabi Bagh)

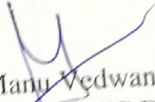
24.09.2020

The present case was earlier adjourned en-block on 29.03.2020 for
24.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

No report received from SHO.

In view of overall circumstances and in the interest of justice, let
previous order be complied afresh for 07.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
24.09.2020

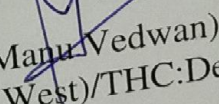
Cr. Case 306/2018
STATE Vs. UNTRACE
560 /2017 (Punjabi Bagh)

24.09.2020

The present case was earlier adjourned en-block on 28.05.2020 for
24.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
None for complainant.

In the interest of justice, be put up for purpose fixed on
07.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
24.09.2020

Cr. Case 431PB/2016
71684/2016
STATE Vs. AMIT GOYAL
1097 /2015 (Punjabi Bagh)

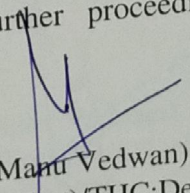
24.09.2020

The present case was earlier adjourned en-block on 28.05.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
Sh. Naagmani Kumar, ld. Counsel for accused no.3 to 6.

None for other accused persons.

In view of overall circumstances and in the interest of justice, be put up for appearance of accused persons / further proceedings on 07.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
24.09.2020

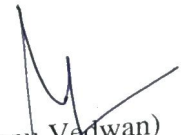
Ct. Cases 908/1/2015
10589/2016
HIMANSHU SHARMA Vs. MUNISH SHARMA
/0 (Punjabi Bagh)

24.09.2020

The present case was earlier adjourned en-block on 18.06.2020 for 23.09.2020 as per the directions of Hon'ble High Court.

Present: Sh. Vishesh Chauhan, Id. Counsel for the complainant.
None for accused persons.

In view of overall circumstances and in the interest of justice, previous order be complied afresh for 07.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
24.09.2020

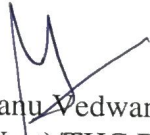
Cr. Case 525PB/2014
59967/2016
STATE Vs. VISHNU CHAUDHARY
519 /2014 (Punjabi Bagh)

24.09.2020

The present case was earlier adjourned en-block on 27.05.2020 for 23.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
None for accused persons.

In view of overall circumstances and in the interest of justice, let previous order be complied afresh qua the accused Vishnu Chaudhary returnable by 07.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
24.09.2020

Cr. Case 725PB/2011
59678/2016
STATE Vs. NARESH MAHESHWARI
62 /2011 (Punjabi Bagh)

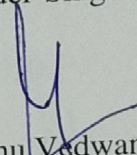
24.09.2020

The present case was earlier adjourned en-block on 28.05.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused persons.

In view of overall circumstances and in the interest of justice, let previous order be complied afresh qua the accused Jitender Singh returnable by 07.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
24.09.2020

FIR No.81/20
Case No.2352/20
PS Punjabi Bagh

24.09.2020

The present case was earlier adjourned en-block on 02.04.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

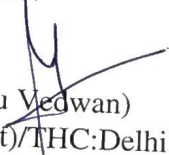
Present: Ld. APP for the State.

Accused is in JC.

Heard. Perused the file.

On the basis of charge sheet and annexed documents, I hereby take cognizance of the offence. Let copy of charge sheet be supplied to the accused through jail superintendent concerned.

Be put up for further proceedings on 08.10.2020.

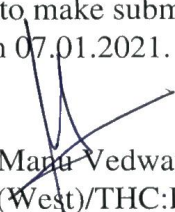

(Manu Vedwan)
MM-01(West)/THC:Delhi
24.09.2020

Cr. Case 1487/2019
STATE Vs. RAMWATI
389 /2018 (Khyala)

24.09.2020

The present case was earlier adjourned en-block on 28.05.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
Sh. Monu Kumar, ld. Counsel for the accused.
Ld. Counsel for accused seeks sometime to make submissions.
At request, be put up for purpose fixed on 07.01.2021.

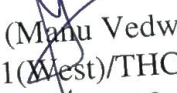

(Manu Vedwan)
MM-01(West)/THC:Delhi
24.09.2020

Cr. Case 8389/2019
STATE Vs. SANJEEV KUMAR @ LADDI
352 /2019 (Punjabi Bagh)

24.09.2020

**The present case was earlier adjourned en-block on 28.05.2020 for
24.09.2020 as per the directions of Hon'ble High Court.**

Present: Ld. APP for the State.
Sh. Lokesh Sharma, ld. Counsel for all accused.
At request, be put up for purpose fixed on 07.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
24.09.2020

Cr. Case 6713/2017
STATE Vs. BHUPENDER SINGH
321 /2017 (Rajouri Garden)

24.09.2020

The present case was earlier adjourned en-block on 11.04.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Sh. Sarvagya Sharma, Id. Counsel for the accused.

In the interest of justice and at request, be put up for purpose fixed on 07.01.2021.

(Manu Vedwan)
MM-01(West)/THC:Delhi
24.09.2020

Cr. Case 158PB/2011
72537/2016
STATE Vs. RAVIWARDA@RAVI
127 /2009 (Punjabi Bagh)

24.09.2020

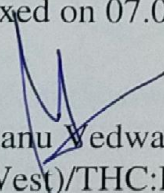
The present case was earlier adjourned en-block on 28.05.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Sh. Pranay Abhishek, Id. Counsel for accused no.1 and 2
alongwith accused Ravi Wada.

No PW present.

As per the circular number 26/DHC/2020 dated 30-07-2020 of
Hon'ble High Court, the matter be put up for purpose fixed on 07.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
24.09.2020

Ct. Cases 2881/2020
SAVITRI Vs. MADHU KANT MANDAL
/2020 (Punjabi Bagh)

24.09.2020

The present case was earlier adjourned en-block on 28.05.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. Counsel for the complainant.

ATR not received.

Let ATR be positively called from the concerned SHO for the next date of hearing.

Be put up on 13.10.2020.



(Manu Vedwan)

MM-01(West)/THC:Delhi

24.09.2020

Cr. Case 302PB/2011
70851/2016
STATE Vs. PARVINDER KR
768 /2005 (Punjabi Bagh)

24.09.2020
Present:

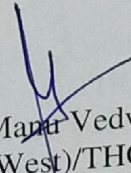
Ld. APP for the State.

Sh. Dinesh Aggarwal, Ld. Counsel for the convict.

Injured not summoned. Injured be positively summoned for the

next date of hearing.

At request, be put up for submissions on the point of summoning
on 08.10.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
24.09.2020

Cr. Case 8429/2018
STATE Vs. OM PRAKASH
389 /2018 (Rajouri Garden)

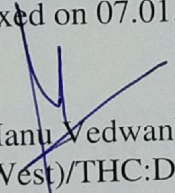
24.09.2020

The present case was earlier adjourned en-block on 02.04.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 07.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
24.09.2020

Cr. Case 8428/2018
STATE Vs. NARENDER SINGH
388 /2018 (Rajouri Garden)

24.09.2020

The present case was earlier adjourned en-block on 02.04.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 07.01.2021.

(Manu Vedwan)
MM-01(West)/THC:Delhi
24.09.2020

Cr. Case 7650/2018
STATE Vs. CHANDAR SHEKHAR
399 /2018 (Punjabi Bagh)

24.09.2020

The present case was earlier adjourned en-block on 28.05.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 07.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
24.09.2020

Cr. Case 3053/2018
STATE Vs. RAVI @ KARAN
37043 /2016 (Punjabi Bagh)

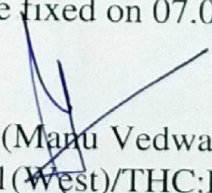
24.09.2020

The present case was earlier adjourned en-block on 28.05.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 07.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
24.09.2020

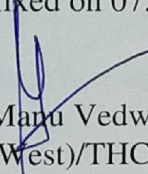
Cr. Case 406/2018
STATE Vs. CHETAN MADAN
637 /2015 (Punjabi Bagh)

24.09.2020

The present case was earlier adjourned en-block on 28.05.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 07.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
24.09.2020

Cr. Case 76704/2016
STATE Vs. ALIMUDDIN
505 /2016 (Punjabi Bagh)

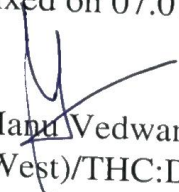
24.09.2020

The present case was earlier adjourned en-block on 28.05.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 07.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
24.09.2020

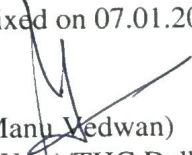
Cr. Case 288PB/2015
63265/2016
STATE Vs. PRABHJOT SINGH@
PRINCE@ PATTY
297 /2015 (Punjabi Bagh)

24.09.2020

The present case was earlier adjourned en-block on 28.05.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 07.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
24.09.2020

Ct. Cases 960/1/2015
17151/2016

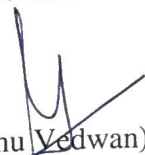
SMT. SEEMA AND ANR. Vs. YOGESH @ BINTU AND ORS.
/0 (Punjabi Bagh)

24.09.2020

The present case was earlier adjourned en-block on 28.05.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

Present: None for complainant.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 07.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
24.09.2020

Ct. Cases 906/1/2015
10645/2016
BHANWARI DEVI Vs. GANGA RAM
/0 (Punjabi Bagh)

24.09.2020

The present case was earlier adjourned en-block on 28.05.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

Present: None for complainant.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 07.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
24.09.2020

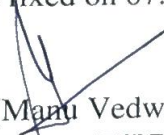
Cr. Case 52PB/2012
61920/2016
STATE Vs. AMIT KUMAR
187 /2012 (Punjabi Bagh)

24.09.2020

The present case was earlier adjourned en-block on 28.05.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 07.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
24.09.2020

Cr. Case 6148/2019
STATE Vs. CHAND MOHAMAD
327 /2019 (Punjabi Bagh)

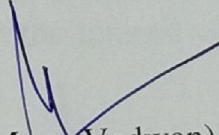
24.09.2020

The present case was earlier adjourned en-block on 28.05.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused persons.

In view of overall circumstances and in the interest of justice, be put up for purpose fixed on 07.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
24.09.2020

Cr. Case 5176/2019
STATE Vs. RAVI KANT
507 /2018 (Punjabi Bagh)

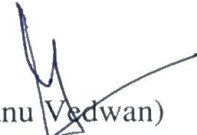
24.09.2020

The present case was earlier adjourned en-block on 28.05.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Sh. Rakesh Tanwar, ld. Counsel for accused no.1 and 2.

Ld. Counsel for the accused persons seeks some time to make submissions on the point of charge. At request and in the interest of justice, be put up for purpose fixed on 07.01.2020.



(Manu Vedwan)
MM-01(West)THC:Delhi
24.09.2020

Cr. Case 6591/2018
STATE Vs. AKSHAY @ DANDI
306 /2018 (Punjabi Bagh)

24.09.2020

The present case was earlier adjourned en-block on 28.05.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused persons.

Presence of accused persons could not be procured. In the interest of justice, no adverse order is passed today.

Be put up for appearance of accused / further proceedings on 07.01.2021.


(Manu Vedwan)

MM-01(West)/THC:Delhi
24.09.2020

Cr. Case 3536/2018
STATE Vs. RAVI @ KARAN
8931 /2018 (Punjabi Bagh)

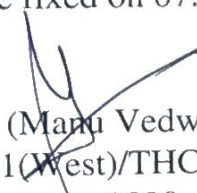
24.09.2020

The present case was earlier adjourned en-block on 28.05.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 07.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
24.09.2020

Cr. Case 446PB/2015
72534/2016
STATE Vs. DEV PUKAR
1352 /2015 (Punjabi Bagh)

24.09.2020

Present: Ld. APP for the State.

None for accused persons.

10.11.2020. In the interest of justice, be put up for purpose fixed on



(Manu Vedwan)

MM-01(West)/THC:Delhi

24.09.2020

Cr. Case 2354/2020
STATE Vs. SAURABH
97 /2020 (Punjabi Bagh)

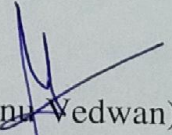
24.09.2020

The present case was earlier adjourned en-block on 18.06.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Accused is stated to be in JC.

In the interest of justice, be put up for purpose fixed on 08.10.2020.


(Manu Vedwan)

MM-01(West)/THC:Delhi

24.09.2020

Cr. Case 1985/2020
STATE Vs. RAMDEEN
585 /2019 (Punjabi Bagh)

24.09.2020

The present case was earlier adjourned en-block on 11.04.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

In view of overall circumstances and in the interest of justice, be put up for appearance of accused/ further proceedings on 07.01.2021.


(Manu Vedwan)

MM-01(West)/THC:Delhi

24.09.2020

Cr. Case 1983/2020
STATE Vs. ROHIT
241 /2018 (Punjabi Bagh)

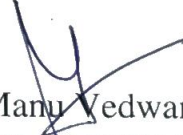
24.09.2020

The present case was earlier adjourned en-block on 11.04.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

In view of overall circumstances and in the interest of justice, be put up for appearance of accused/ further proceedings on 07.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
24.09.2020

Cr. Case 1977/2020
STATE Vs. OM PARKASH
414 /2019 (Punjabi Bagh)

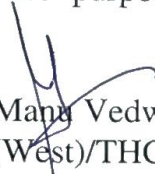
24.09.2020

The present case was earlier adjourned en-block on 18.06.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Sh. Manish Kumar, Id. Counsel for accused alongwith accused are present through Cisco webex meet application.

In the interest of justice, be put up for purpose fixed on 07.01.2021.


(Manj Vedwan)
MM-01(West)/THC:Delhi
24.09.2020

Cr. Case 9019/2019
STATE Vs. SURENDER BANSAL
433 /2019 (Punjabi Bagh)

24.09.2020

The present case was earlier adjourned en-block on 11.04.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

In view of overall circumstances and in the interest of justice, be put up for purpose fixed on 07.01.2021.



(Manu Vedwan)

MM-01(West)/THC:Delhi

24.09.2020

Cr. Case 9018/2019
STATE Vs. RAJESH CHANDER BAHUGUNA
447 /2019 (Punjabi Bagh)

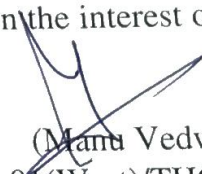
24.09.2020

The present case was earlier adjourned en-block on 11.04.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

In view of overall circumstances and in the interest of justice, be put up for purpose fixed on 07.01.2021.


(Mani Vedwan)
MM-01(West)/THC:Delhi
24.09.2020

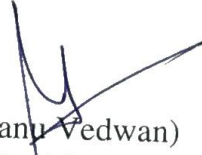
Cr. Case 8393/2019
STATE Vs. BIJENDER
125 /2019 (Punjabi Bagh)

24.09.2020

The present case was earlier adjourned en-block on 11.04.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
None for accused persons.

In view of overall circumstances and in the interest of justice, be put up for purpose fixed on 07.01.2021.



(Manu Vedwan)
MM-01(West)/THC:Delhi
24.09.2020

Cr. Case 683/2019
STATE Vs. RAHUL
435 /2018 (Punjabi Bagh)

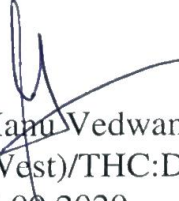
24.09.2020

The present case was earlier adjourned en-block on 28.05.2020 for 24.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Accused absent.

In the interest of justice, be put up for purpose fixed on 07.01.2021.


(Manu Vedwan)
MM-01(West)/THC:Delhi
24.09.2020